

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 150 of 2019

IN THE MATTER OF:

M/s Jagbasera Infratech Pvt. Ltd. ...Appellant

Vs

Rawal Variety Construction Ltd.Respondent

Present:

For Appellant: Appeared but appearance not marked

**For Respondent: Mr. Mukesh K. Verma, and Mr. Arihant Goyal,
Advocates**

O R D E R

24.02.2020 Learned Counsel for the Appellant is relying on a judgement of this Tribunal in the matter of '***Flat Buyers Association Winter Hills -77, Gurgaon Vs. Umang Realtech Pvt. Ltd through IRP & Ors.***' in Company Appeal(AT)(Insolvency) No. 926 of 2019 to now claim that if the Appellant is treated as a Promotor, still the Appellant should be entitle to be allowed to proceed with the Project so as to complete the same.

Learned Counsel for the Respondent wants to go through the judgment.

List the Appeal 'For Admission (After Notice)' on **25th March, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)